

Bill No. 15 of 2019

(Authorised English Translation)

**THE RAJASTHAN TECHNICAL UNIVERSITIES' LAWS
(AMENDMENT) BILL, 2019**

(To be introduced in the Rajasthan Legislative Assembly)

*A**Bill**further to amend the Bikaner Technical University Act, 2017 and
the Rajasthan Technical University Act, 2006.*Be it enacted by the Rajasthan State Legislature in the
Seventieth Year of the Republic of India, as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Rajasthan Technical Universities' Laws (Amendment) Act, 2019.

(2) It shall come into force at once.

2. **Definitions.**- In this Act, unless the context otherwise requires,-

(a) "University Law" means a Technical University Act specified in the Schedule; and

(b) "Schedule" means the Schedule to this Act.

3. **Amendment of Technical Universities' Laws.**- (i) The existing sub-section (2) of the section as mentioned in Column No. 4 against each of the Technical Universities' Laws as mentioned in Column No. 2 of the Schedule, shall be substituted by the following, namely:-

"(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is, a distinguished academician in the field of technical education having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed

research and/or academic administrative organization and, of highest level of competence, integrity, morals and institutional commitment.”; and

(ii) after the existing section as mentioned in Column No. 4 against each of the Technical Universities’ Laws as mentioned in Column No. 2 of the Schedule, new section as mentioned in Column No. 5 shall be inserted, namely:-

"Removal of Vice-Chancellor.-(1) Notwithstanding anything contained in the Act, if at any time on the report of the State Government or otherwise, in the opinion of the Chancellor, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act or abuses the powers vested in him, or if otherwise appears to the Chancellor that the continuance of the Vice-Chancellor in office is detrimental to the interest of the University, the Chancellor may, in consultation with the State Government, after making such inquiry as he deems proper, by order, remove the Vice-Chancellor:

Provided that the Chancellor may, in consultation with the State Government, at any time before making such order, place the Vice-Chancellor under suspension, pending enquiry:

Provided further that no order shall be made by the Chancellor unless the Vice-Chancellor has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(2) During the pendency or in contemplation, of any inquiry referred to in sub-section (1) the Chancellor may, in consultation with the State Government, order that till further order-

(a) such Vice-Chancellor shall refrain from performing the functions of the office of the Vice-Chancellor, but shall continue to get the emoluments to which he was otherwise entitled;

(b) the functions of the office of the Vice-Chancellor shall be performed by the person specified in the order."

SCHEDULE**(See section 3)**

S. No.	Title	Act No.	No. of Provision	No. of New Provision
1	2	3	4	5
1	The Bikaner Technical University Act, 2017	Act No. 29 of 2017	section 11	Section 11A
2	The Rajasthan Technical University Act, 2006	Act No. 8 of 2006	section 11	Section 11A

STATEMENT OF OBJECTS AND REASONS

The major provisions of minimum qualifications and experience determined by the University Grants Commission for the post of Vice-Chancellor have been incorporated in the Technical Universities' Laws in 2018. In the same year the University Grants Commission has further issued Regulations of 2018. In order to give effect to clause 7.3 of the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 regarding possession of highest level of competence, integrity, morals and institutional commitment by a person to be appointed as Vice-Chancellor, it is considered appropriate to incorporate the provision relating thereto. Moreover, there is no provision for removal of Vice-Chancellor in the Technical Universities' Laws if any unprecedented condition warrants it before the end of his tenure. Therefore, provision relating to removal of Vice-Chancellor is also required to be included. Accordingly, the Technical Universities' Laws are proposed to be amended.

The Bill seeks to achieve the aforesaid objectives.
Hence the Bill.

डॉ. सुभाष गर्ग,
Minister Incharge.

**EXTRACTS TAKEN FROM THE BIKANER TECHNICAL
UNIVERSITY ACT, 2017**

(Act No. 29 of 2017)

XX XX XX XX XX XX XX

11. The Vice-Chancellor.- (1) xx xx xx xx

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician in the field of technical education having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (17) xx xx xx xx xx xx

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**EXTRACTS TAKEN FROM THE RAJASTHAN
TECHNICAL UNIVERSITY ACT, 2006**

(Act No. 8 of 2006)

XX XX XX XX XX XX XX

11. The Vice-Chancellor.- (1) xx xx xx xx

(2) No person shall be eligible to be appointed as Vice-Chancellor unless he is a distinguished academician in the field of technical education having a minimum of ten years experience as Professor in a University or college or ten years experience in an equivalent position in a reputed research and/or academic administrative organization.

(3) to (16) xx xx xx xx xx xx

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राजस्थान तकनीकी विश्वविद्यालयों की विधियां (संशोधन)
विधेयक, 2019

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

बीकानेर तकनीकी विश्वविद्यालय अधिनियम, 2017 और राजस्थान तकनीकी विश्वविद्यालय अधिनियम, 2006 को और संशोधित करने के लिए विधेयक।

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

प्रमिल कुमार माथुर,
सचिव।

(डॉ. सुभाष गर्ग, प्रभारी मंत्री)

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(To be introduced in the Rajasthan Legislative Assembly)

RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

*further to amend the Bikaner Technical University Act, 2017 and
the Rajasthan Technical University Act, 2006.*

(To be introduced in the Rajasthan Legislative Assembly)

**Pramil Kumar Mathur,
Secretary.**

(Dr. Subhash Garg, **Minister-Incharge**)